

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4635
ANSWERED ON:25.08.2010
RETIRED IAS IPS JUDICIAL JUDGES
Pandurang Shri Munde Gopinathrao

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of IAS, IPS officers and Chief Justices and Justices of the High Courts and the Supreme Court who superannuated during the last three years and the current year;
- (b) the number of persons out of the above who have been appointed as Governor, Chairman or Member of different Commissions;
- (c) whether the Government is contemplating to bar persons from seeking appointment after retirement; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE and TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME'S MINISTER OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN)

- (a): During the period referred to 852 IAS officers; 449 IPS officers; 2 Chief Justices and 14 Judges of the Supreme Court; 16 Chief Justices and 182 Judges of the High Court have superannuated.
- (b): Only one person out of those who superannuated during the period indicated in reply to part (a) of the question was appointed as Governor. With regard to Chairman/Member of different Commissions, this information is not centrally maintained as the appointments are made by the different Ministries as per the laid down rules.
- (c) & (d): No, Sir. There is no such proposal pending with the Central Government.